

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 50
TO BE ANSWERED ON 06.02.2017**

TRIPARTITE COMMITTEE ON CONVENTION

***50. SHRI SHRIRANG APPA BARNE:
SHRI VINAYAK BHURAO RAUT:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the 38th meeting of the Tripartite Committee on Convention was held in New Delhi recently to take stock of the progress made in respect of various ILO conventions and Report on the working group on standard review mechanism;**
- (b) if so, the details thereof along with the issues discussed therein;**
- (c) whether progress in regard to certain conventions was not found satisfactory;**
- (d) if so, the details thereof and the reasons therefor; and**
- (e) the steps taken by the Government for ratification of international labour standards and recommending the future road map?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (e): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 50 DUE FOR 06/02/2017 BY SHRI SHRIRANG APPA BARNE AND SHRI VINAYAK BHOURAO RAUT REGARDING TRIPARTITE COMMITTEE ON CONVENTION.

- (a) Yes, Madam.**
- (b) The 38th meeting of the Tripartite Committee on Convention (COC) was held, on 10.1.2017, at New Delhi, under the chairpersonship of Secretary, Ministry of Labour and Employment. Representatives of Central Trade Unions, Employers' Organizations, State Governments, Central Ministries, International Labour Organization and officers from the Ministry of Labour & Employment participated in the meeting. The agenda of the COC meeting consisted of discussions on:**
- (i) ILO Convention No. 138 and 182 on Child Labour,**
 - (ii) ILO Convention No. 87 regarding Freedom of Association and protection of Rights and ILO Convention No. 98 regarding Right to Organize and Collective Bargaining,**
 - (iii) Maritime Labour Convention 2006, Convention No. 185 regarding Seafarers' Identify Document,**
 - (iv) ILO Convention No. 187 regarding promotional Framework for Occupational Safety and Health,**
 - (v) ILO Convention No. 153 regarding Hours of work and Rest Periods in Road Transport**
 - (vi) Report on the Working Group on Standard Review Mechanism.**
- (c) The COC discussed the status and progress on ratification of ILO Conventions.**
- (d) Not Applicable.**
- (e) Ratification of an ILO Convention is a voluntary process. India ratifies a Convention only when our national laws and practices are in full conformity with the Convention.**
